

Anneexure-1

Filing under clause(d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) regulation,2016

M/s. Konaseema Gas Power Limited; Date of commencement of liquidation: 20.02.2020 ; List of stakeholders as on: 18.06.2021 (Amount in Rs.)

SI No	Name of Creditors	Identification No.	Details of the claim received		Details of claim admitted				
			Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished (Yes/No)	Details of Security Interest
1	Power Finance Corporation Limited		19-03-2020	14,128,505,097.80	14,118,352,004.36	Secured	14,118,352,004.36	Yes	Pl refer Annexure III
2	IDBI Bank Limited		20-03-2020	8,469,954,751.45	8,463,469,912.64	Secured	8,463,469,912.64	Yes	
3	REC Limited		19-03-2020	8,048,244,349.12	8,042,514,735.41	Secured	8,042,514,735.41	Yes	
4	Housing and Urban Development Corporation Ltd		20-03-2020	3,776,168,334.00	3,773,656,317.00	Secured	3,773,656,317.00	Yes	
5	PTC India Financial Services Limited		20-03-2020	2,997,346,748.33	2,997,346,748.33	Secured	2,997,346,748.33	Yes	
6	Union Bank of India		19-03-2020	2,292,918,727.61	2,291,234,386.30	Secured	2,291,234,386.30	Yes	
7	Central Bank of India		20-03-2020	2,063,963,296.40	2,063,963,296.40	Secured	2,063,963,296.40	Yes	
8	UCO bank		20-03-2020	1,582,515,350.18	1,581,770,110.97	Secured	1,581,770,110.97	Yes	
9	Life Insurance Corporation Of India		17-03-2020	1,580,591,837.52	1,580,109,543.52	Secured	1,580,109,543.52	Yes	
10	Punjab National Bank		19-03-2020	1,632,222,276.00	1,500,526,333.87	Secured	1,500,526,333.87	Yes	

11	General Insurance Corporation Limited		20-03-2020	632,001,961.04	435,029,216.04	Secured	435,029,216.04	Yes	
	Total			47,204,432,729.45	46,847,972,604.84		46,847,972,604.84		

Name of the corporate debtor:						
Amount covered by gurantee	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
14,118,352,004.36	30.14	-	-	10,153,093.43	-	
8,463,469,912.64	18.07	-	-	6,484,838.81	-	
8,042,514,735.41	17.17	-	-	5,729,613.71	-	
3,773,656,317.00	8.05	-	-	2,512,017.00	-	
2,997,346,748.33	6.4	-	-	-	-	
2,291,234,386.30	4.89	-	-	1,684,341.31	-	
2,063,963,296.40	4.4	-	-	-	-	
1,581,770,110.97	3.38	-	-	745,239.21	-	
1,580,109,543.52	3.37	-	-	482,294.00	-	
1,500,526,333.87	3.2	-	-	131,695,942.13	-	

435,029,216.04	0.93			200,000,000.00		
46,847,972,604.84	100			27,791,437.47		

Annexure-III

Details of any Security held, the Value of the Security, and the date it was given

- I. First ranking pari-passu charge/security interest over the following, more particularly described in the deed of hypothecation Deed of Hypothecation dated April, 9, March 4, 2010, January 5, 2011 December 15, 2011, September 27, 2012, Joint Deed of Hypothecation dated July 31, 2013
- i. All its movables properties and assets (both present and future);
 - ii. All other movable assets of the Borrower including but not limited to documents of title to the goods, outstanding moneys, receivables including receivables by way of cash assistance;
 - iii. All and singular, the Borrower's tangible moveable assets
 - iv. All other equipment, whether installed or not and whether lying loose or in cases or which are lying or are stored in or to be stored in or to be brought into any of the Borrower's premises, warehouses, stockyards and godowns or those of the Borrower's agents, affiliates, associates or representatives or at various work sites or at any place or places wherever else situated or wherever else the same may be, whether now belonging to or that may at any time during the continuance of this Indenture belong to the Borrower and/or that may at present or hereafter be held by any party anywhere to the order and disposition of the Borrower or in the course of transit or delivery, And all replacements thereof and additions thereof whether by way of substitution, replacement, conversion, realization or otherwise howsoever together with all benefits, rights and incidentals attached thereto including movable items related to the main items of plant and machinery.
 - v. All future machinery belonging to or in the possession of or under the control of the Borrower wherever lying stored and kept and whether in the possession of the Borrower or of IDBI Bank or of any third party whether in India or elsewhere throughout the world (including all such goods, other movable assets as may be in course of shipment transit or delivery).
- II. First ranking Pari passu charge over the following immovable properties of the Corporate Debtor, more particularly described in Indenture of Mortgage deeds as follows:



(i)Indenture of Mortgage dated December 26, 2003:

All that pieces and parcel of project land admeasuring 121.92 acres situated at Devarapalli village,Sub District of Ravulapalem, District –East Godavari (Estimated value of Rs.60.69 Crore) and the movable properties including Plant and Machinery, (as stated in Sr.No.5 below), assignment of the rights, title, interest, benefits, claims and demands of the Corporate Debtor.

Subsequently, the above securities have been extended vide Memorandum of Entry dated March 10, 2011, May 18, 2012 and August 31, 2013.

(ii)Indenture of Mortgage dated March 29, 2011 May 18, 2012 and August 28, 2013:

Property situated at Alipur District West Bengal: Apartment No. 10 D, 10th floor of 'Rajhans Block' admeasuring 128.86 sq m equivalent to 1387 sq. ft. constructed on No. 6, Hastings Park Rd, Kolkata (estimated value at Rs. 0.99 cr)

III. First ranking Pari passu charge over the following immovable properties of the Corporate Debtor, more particularly described in Memorandum of Entries as follows:

Memorandum of Entry No. 1127 dated October 07, 2005, and August 25, 2007:

- a) All that pieces and parcels of agricultural land admeasuring 54.51 cents comprised S.No. 366-1 situate at Village Surasani Yanam, Mandal Uppalaguptam, Sub Division of Sub Registrar of Assurances, Amalapuram, District East Godavari, Andhra Pradesh (Estimated value of Rs. 6.06 cr)
- b) All that pieces and parcels of agricultural land admeasuring Ar. 3.66 Cents, R.S.No.7-1,situate at Village Kothapeta, Mandal Kothapeta, Sub Division of Sub Registrar of Assurances, Kothapeta, District East Godavari, AP (Estimated value of Rs. 1.83 cr)
- c) All that pieces and parcels of agricultural land admeasuring 58 cents comprised in R.S. No. 36-2 situate at Village Devarapalli, Mandal Ravulapalem, Sub Division of Sub Registrar of Ravulapalem, District East Godavari in the state of Andhra Pradesh (Estimated Value:0.29 cr)

Subsequently, the above securities have been extended vide Memorandum of Entry dated March 10, 2011, May 18, 2012 and August 31, 2013.



IV. Details of Pledged Shares (as per Pledge agreement dated July 31,2013)

Sr.No	Name Of The Share Holder/ Pledgor/ Promoter	Face Value Of Shares (Inr)	No. Of shares
1	VBC Ferro Alloys Ltd	10	12,76,82,514
2	VBC Industries Ltd	10	2,83,86,700
3	VBC Exports Ltd	10	80,00,000
4	Konaseema Power Corp. Ltd.	10	1,27,22,000
5	Elgi Capital Formations pvt. Ltd.	10	3,96,40,000
6	Kavuri Holdings Pvt.Ltd.	10	1,00,00,000
7	Peninsular power Ventures Pvt. Ltd/	10	4.00.00,000
Total:			26,64,31,214

V. Details of Plant and Machinery: (Estimated Value of the entire Plant and Machinery : 646.31 Crore)

Sr. No.	Description	Nos	Original manufacturer/ Supplier
1	Gas Turbines (Two no's)	2	Siemens
2	Steam Turbine	1	LMZ
3	Steam Turbine Generator (STG)	1	Electrosila
4	Gas Turbine Generators (GTG)	2	Electrosila
5	Excitation System for STG	1	Electrosila
6	Excitation System for GTG	2	Siemens
7	GT Intake Systems	2	LMZ India
8	Condenser	1	LMZ India
9	On line tube cleaning system	1	LMZ India
10	Gas conditioning skid	1	L&T
11	Heat Recovery System	2	L&T
12	Generator transformers	3	L&T
13	Unit Aux Transformers	3	L&T
14	Generator Circuit Breakers	2	L&T
15	Cooling tower with CW pumps	Complete	L&T
16	Stacks for HRSG	2	L&T
17	By pass stacks	2	L&T



18	Electrical switchgear	Lot	L&T
19	Emergency DG set	1	L&T
20	Boiler Feed Pumps	12	Nassoenergomesh, Ukraine
21	Condensate Pumps	3	Nassoenergomesh, Ukraine

VI. Personal Guarantee :

Unconditional & Irrevocable Personal Guarantee of Shri.MSP RamaRao

